

[Shri Prabhudas Patel]

Celling Laws. [Placed in Library. See No. LT-8830/74].

2. (i) A copy of the Gujarat Agricultural Produce Markets (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GHKH-57-74-APM-1073-24194-D, in Gujarat Government Gazette dated the 9th May, 1974, under sub-section (5) of section 59 of the Gujarat Agricultural Produce Markets Act 1963, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-8831/74].

3 (a) A copy each of the following Gujarat Notification under sub-section (4) of section 323 of the Gujarat Panchayat Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (i) The Gujarat Panchayat Service (Casual Leave and Special Casual Leave) (Amendment) Rules, 1974, published in Notification No. KP/23/PSR 1072/10526/TH, in Gujarat Government Gazette dated the 6th February, 1974, together with an explanatory note.
- (ii) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment)

Rules, 1974, published in Notification No. KP/16(74)PRR/1072/122/TH, in Gujarat Government Gazette dated the 6th March, 1974 together with an explanatory note.

- (iii) The Baroda District Local Board Pension Fund (Amendment) Rules, 1974, published in Notification No. KP/189/PRR/1067/6310/TH, in Gujarat Government Gazette dated the 19th August, 1974 together with an explanatory note.

- (iv) The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974, published in Notification No. KP/220/PRN/1071/8212/TH, in Gujarat Government Gazette dated the 11th October, 1974 with an explanatory note.

(b) Two statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.

(c) Four statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications [Placed in Library. See No. LT-8832/74].

CENTRAL SILK BOARD (AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1165 in Gazette of India dated the 2nd November, 1974 under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-8833/74].